

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
Principal Bench, New Delhi
Original Application No. 448/2022

In the matter of:

In re: "178 women workers fall ill after gas leak in Andhra's Visakhapatnam", published in Hindustan times dated 3rd June, 2022

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1.	Response of CPCB in compliance to notice dated 06.06.2022 issued by Hon'ble NGT (PB) in O.A. No. 448 of 2022, In re: "178 women workers fall ill after gas leak in Andhra's Visakhapatnam", published in Hindustan times dated 3rd June, 2022.	
2.	Annexure I: A copy of letter dated 24.12.2021 issued by CPCB to all State Pollution Control Boards and Pollution Control Committees for compliance of guidelines titled "Integrated Guidance Framework for Chemicals Safety in Respect of the Isolated Storages and Industries Covered Under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989."	
3.	Annexure II: A copy of letter dated 08.06.2022 issued by CPCB to all State Pollution Control Boards and Pollution Control Committees to submit the status of compliance of guidelines.	
4.	Annexure III: A copy of reminder letter dated 21.07.2022 issued by CPCB to concerned State Pollution Control Boards and Pollution Control Committees to submit the status of compliance of guidelines.	
5.	Annexure IV: A copy of notice dated 06.06.2022 issued by Hon'ble NGT (PB) in O.A. No. 448 of 2022, In re: "178 women workers fall ill after gas leak in Andhra's Visakhapatnam", published in Hindustan times dated 3rd June, 2022.	



(P.K. Mishra)
Scientist 'E'
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032.

Place: Delhi

Date: 29.07.2022

Response in the matter of OA No. 448/2022:

Sub: In the matter of SUO MOTO: In re: “178 women workers fall ill after gas leak in Andhra’s Visakhapatnam”, published in Hindustan times dated 3rd June, 2022

1. That, the SUO MOTO case is about the gas leakage happened at Visakhapatnam on June 3, 2022 wherein 178 women workers fall ill at M/s Bradix Apparel India, Atchuhtapuram, Visakhapatnam, AP.

2. It was informed by APPCB official of Visakhapatnam that the gas leak occurred in the M/s Brandix Apparel India Ltd., and not from the M/s Porus Laboratories Pvt. Ltd., Visakhapatnam. It was also informed that the District Collector & Magistrate, Visakhapatnam constituted a Committee to investigate the cause of gas leakage with following members:
 - Joint Collector - Chairman
 - Zonal Manager, Andhra Pradesh Industrial Infrastructural Cooperation.
 - Deputy Chief Inspector of Factories
 - Zonal Officer, APPCB, Visakhapatnam

The Committee visited the site on June 7, 2022 and report has been submitted to the State Government.

3. It is humbly submitted that on 07.11.2017, Central Pollution Control Board (CPCB) issued directions to all State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs) under Section 18 (1) (b) of the Water Act, 1974 and Section 18 (1) (b) of The Air Act, 1981 for effective implementation of The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989.

4. That the CPCB on 08.05.2020 has issued letter to all State Pollution Control Boards and Pollution Control Committees regarding strict

safety precautions to be taken by the industrial units before resuming operations.

5. Further, in compliance with the order passed by Hon'ble NGT on 08.06.2020 in Original Application No. 22/2020; CPCB on 16.06.2020 has issued letter to all SPCBs/PCCs to ensure that risk studies are duly undertaken by all industries in the country dealing with the hazardous chemicals and their on-site and off-site plans are operational and mock drills are carried out for testing the same.

As directed by Hon'ble National Green Tribunal on 11.06.2021 in Original Application No. 60/2021, Central Pollution Control Board and the Ministry of Environment, Forests and Climate Change in coordination with other concerned authorities viz. Directorate General Factory Advice Service and Labour Institute, National Institute of Disaster Management, Petroleum and Explosives Safety Organization, National Safety Council and Indian Chemical Council etc. have prepared the guidelines titled "*Integrated Guidance Framework for Chemicals Safety in Respect of the Isolated Storages and Industries Covered Under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.*"

The aforementioned guidelines were forwarded to all State Pollution Control Boards and Pollution Control Committees for compliance through letter dated 24.12.2021 (**Annexure-I**).

Central Pollution Control Board vide its letter dated 08.06.2022 (**Annexure-II**) and 21.07.2022 (**Annexure-III**) has requested State Pollution Control Boards and Pollution Control Committees to submit the status of compliance of aforementioned guidelines at the earliest.

SPEED POSTB-29016/04/06/IPC-I-9930-9964

December 24, 2021

To

All SPCBs/PCCs

Sub. : Integrated Guidance Framework for Chemicals Safety in respect of the Isolated Storages and Industries covered under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 in compliance to the Hon'ble National Green Tribunal order dated 11.06.2021 in Original Application No. 60/2021 - reg.

Sir,

As directed by Hon'ble National Green Tribunal on 11.06.2021 in Original Application No. 60/2021, Central Pollution Control Board and the Ministry of Environment, Forests and Climate Change in coordination with other concerned authorities viz. Directorate General Factory Advice Service and Labour Institute, National Institute of Disaster Management, Petroleum and Explosives Safety Organization, National Safety Council and Indian Chemical Council etc. have prepared the guidelines titled "Integrated Guidance Framework for Chemicals Safety in Respect of the Isolated Storages and Industries Covered Under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989."

On further hearing on this matter, the Hon'ble National Green on 14.12.2021 has passed the order. Para 5 of the aforementioned order reads as follows:

"While we take the above reports on record, further follow up action is taken. In particular, review meetings must be held at level of the Chief Secretary or his nominee atleast once in six months, if not earlier. Remedial measures in respect of 11 units mentioned in para 11 of order dated 11.06.2021, quoted above may be ascertained. CPCB may also take response from State PCBs as well as their regional offices about the status of compliance of guidelines at least once in every six months."

The above stated guidelines (Integrated Guidance Framework for Chemicals Safety in Respect of the Isolated Storages and Industries Covered Under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989) are enclosed for your reference and necessary action. It is requested to ensure the compliance of the aforementioned guidelines and submit the status of compliance of guidelines to Central Pollution Control Board on half yearly basis.

Yours faithfully,

Ashbir Singh
24.12.2021
(Ashbir Singh)
Sc. 'D', IPC-I Division

Encl.: As above

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत...*Ashbir Singh*...
दिनांक... 28/12/2021

/c

Copy to:

1. The Director,
HSM Division,
Ministry of Environment, Forests and Climate Change
Indira Paryavaran Bhawan ,
Aliganj, Jor Bagh Road,
New Delhi – 110003
2. DH – Law
3. All RDs (By Email) : For necessary follow up with SPCBs / PCCs please

Ashbir Singh
27.12.2024
(Ashbir Singh)

o/c

Annexure-II

SPEED POST

B-29016/04/06/IPC-I

1866-1900

June 08, 2022

To

The Member Secretary
All SPCBs/PCCs

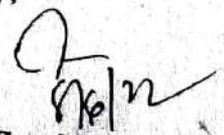
Sub.: Status of compliance w.r.t. Integrated Guidance Framework for Chemicals Safety in respect of the Isolated Storages and Industries covered under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 in compliance to the Hon'ble National Green Tribunal order dated 14.12.2021 in Original Application No. 60/2021 – reg.

Sir,

This has reference to the letter dated 24.12.2021 of Central Pollution Control Board wherein it was requested to ensure the compliance of the guidelines (Integrated Guidance Framework for Chemicals Safety in Respect of the Isolated Storages and Industries Covered Under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989) and submit the status of compliance of guidelines to Central Pollution Control Board on half yearly basis in compliance to order passed by Hon'ble National Green Tribunal on 14.12.2021 in Original Application No. 60/2021 (copy enclosed).

Therefore, it is requested to submit the status of compliance of aforementioned guidelines to Central Pollution Control Board by 30.06.2022.

Yours faithfully,



(Dinabandhu Gouda)
Additional Director & DH IPC-I

Encl.: As above

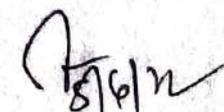
Copy to:

1. The Director
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Ministry of Environment, Forests and Climate Change
Indira Paryavaran Bhawan
Aliganj, Jor Bagh Road
New Delhi – 110003
2. DH – Law
3. All RDs (By Email): For necessary follow up with SPCBs/PCCs please

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

निधि... NO. 1866-1900...
O/C

(Dinabandhu Gouda)



Concerned State Pollution Control Boards/Committees

1. The Member Secretary
Andhra Pradesh State Pollution Control Board
D.No. 33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalmvari Street,
Kasturibaipet, Vijayawada- 520010
Andhra Pradesh

2. The Member Secretary
Arunachal Pradesh State Pollution Control Board
'Paryavaran Bhavan', Yupla Road,
PappuNallah,
Naharlagun – 791110
Arunachal Pradesh

3. The Member Secretary
Bihar State Pollution Control Board
Parivesh Bhawan, Plot No.N-B/2,
Patliputra Industrial Area
Patna-800023, Bihar

4. The Member Secretary
Chhattisgarh Environment Conservation Board
Paryavaran Bhawan, North Block Sector-19
Naya Raipur – 492 099
Chhattisgarh

5. The Member Secretary
Goa State Pollution Control Board
Dempo Tower, EDC Plaza, 1st floor
Patto Plaza, Panaji,
Goa – 403001

6. The Member Secretary
Gujarat State Pollution Control Board
Sector 10-A, Gandhi Nagar – 382043
Gujarat

7. The Member Secretary
Haryana State Pollution Control Board
C-11, Sector 6, Panchkula,
Haryana 134109

8. The Member Secretary
Himachal Pradesh State Pollution Control Board
Paryavaran Bhavan, Phase III,
New Shimla – 171009
Himachal Pradesh
9. The Member Secretary
J&K State Pollution Control Board,
Parivesh Bhawan, Forest Complex
Gladni, Narwal, Transport Nagar,
Jammu-180004
Jammu and Kashmir
10. The Member Secretary
Jharkhand State Pollution Control Board
T.A Building, HEC Campus, P.O. Dhurwa
Ranchi – 834004
Jharkhand
11. The Member Secretary
Karnataka State Pollution Control Board
Parisara Bhavan, 4th & 5th floors, Church Street,
Bangalore – 560 001
Karnataka
12. The Member Secretary
Kerala State Pollution Control Board
Head Office, Pattom. P. O
Thiruvananthapuram-695004
Kerala
13. The Member Secretary
Maharashtra State Pollution Control Board
Kalpataru Point, 3rd & 4th floors
Sion Matunga Scheme Road No. 6
Opp. Cine Planet, Sion Circle, Sion (E),
Mumbai 400 022
Maharashtra
14. The Member Secretary
Madhya Pradesh State Pollution Control Board
Paryavaran Parisar, E-5 Arera Colony
Bhopal – 462016
Madhya Pradesh
15. The Member Secretary
Manipur State Pollution Control Board
Lamphelpat, Imphal
West D.C. Office Complex – 795004
Manipur

16. The Member Secretary
Meghalaya State Pollution Control Board
Arden, Lumpynggad,
Shillong – 793014
Meghalaya
17. The Member Secretary
Mizoram State Pollution Control Board
New Secretariat Complex,
Khatla, Thlanmual Peng, Aizwal
Mizoram- 796001
18. The Member Secretary
Nagaland State Pollution Control Board
Signal Point, Dimapur,
Nagaland – 797112
Nagaland
19. The Member Secretary
Odisha State Pollution Control Board
Paribesh Bhawan A-118, Nilakanta Nagar,
Unit –VIII, Bhubaneshwar – 751012.
Odisha
20. The Member Secretary
Punjab State Pollution Control Board
Nabha Road, ITI Rd, Adarsh Nagar,
Prem Nagar,
Patiala – 147001, Punjab
21. The Member Secretary
Rajasthan State Pollution Control Board
A-4 Institutional Area, Jhalana Doongri
Jaipur – 302004.
Rajasthan
22. The Member Secretary
Sikkim State Pollution Control Board
State land Use & Environment Cell
Govt. of Sikkim, Deorali,
Gangtok- 737102, Sikkim
23. The Member Secretary
Tamil Nadu State Pollution Control Board
No. 76, Mount Salai, Guindy,
Chennai - 600032.
Tamil Nadu

24. The Member Secretary
Telangana State Pollution Control Board
Paryavaran Bhavan
A-3, Industrial Estate, Sanath Nagar,
Hyderabad – 500 018.
Telangana
25. The Member Secretary
Tripura State Pollution Control Board
Parivesh Bhawan, Pt. Nehru Complex,
Gorkhabasti P.O., Kunjaban, Agartala,
West Tripura - 799 006.
Tripura
26. The Member Secretary
Uttarakhand Pollution Control Board
Gaura Devi Bhawan, 46 B IT Park
Sahastradhara, Dehradun,
Uttarakhand- 248001
27. The Member Secretary
Uttar Pradesh State Pollution Control Board
Building.No. TC-12V
VibhutiKhand, Gomti Nagar,
Lucknow– 226010.
Uttar Pradesh
28. The Member Secretary
West Bengal State Pollution Control Board
Paribesh Bhavan
Building, No.10-A, Block –LA, Sector 3,
Salt Lake City,
Kolkata – 700 091, West Bengal
29. The Member Secretary
Andaman & Nicobar Islands Pollution Control Committee
Department of Science & Technology
Dollyganj Van Sadan, Haddo P.O.,
Port Blair-744102
Andaman & Nicobar
30. The Member Secretary
Chandigarh Pollution Control Committee
Paryavaran Bhawan
Madhya Marg, Sector - 19 B,
Chandigarh – 160019.

31. The Member Secretary
Daman, Diu & Dadra Nagar Haveli Pollution Control Committee
Office of the Deputy Conservator of Forests
Moti Daman,
Daman – 396220.
Daman & Diu
32. The Member Secretary
Delhi Pollution Control Committee
4th floor, ISBT Building,
Kashmeri Gate,
Delhi - 110006
33. The Member Secretary
Lakshadweep Pollution Control Committee
Lakshadweep Administration
Department of Science, Technology & Environment
Kavarati – 682555.
Lakshadweep
34. The Member Secretary
Puducherry Pollution Control Committee
Department of Science, Technology & Environment
Housing Board Complex,
3rd floor, Anna Nagar,
Puducherry – 600 005

Annexure-III

Reminder

SPEED POST

B-29016/04/06/IPC-I

July 21, 2022

2686-2720

To

The Member Secretary
Concerned State Pollution Control Board / Pollution Control Committee
(as per enclosed list)

Sub.: Status of compliance w.r.t. Integrated Guidance Framework for Chemicals Safety in respect of the Isolated Storages and Industries covered under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 in compliance to the Hon'ble National Green Tribunal order dated 14.12.2021 in Original Application No. 60/2021 – reg.

Sir,

This has reference to the letter dated 24.12 2021 and 08.06.2022 of Central Pollution Control Board, wherein it was requested to ensure the compliance of the guidelines (Integrated Guidance Framework for Chemicals Safety in Respect of the Isolated Storages and Industries Covered Under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989) and submit the status of compliance to Central Pollution Control Board on half yearly basis in compliance to order passed by Hon'ble National Green Tribunal on 14.12.2021 in Original Application No. 60/2021 (copy enclosed).

Central Pollution Control Board has not received Status of compliance from your Board/Committee. Therefore, it is once again requested to submit the status of compliance to Central Pollution Control Board at the earliest.

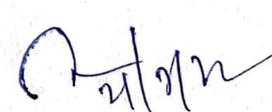
Yours faithfully,

Encl.: As above


(Dinabandhu Gouda)
Additional Director & DH IPC-I

Copy to:

1. The Director
HSM Division,
Ministry of Environment, Forests and Climate Change
Indira Paryavaran Bhawan
Aliganj, Jor Bagh Road
New Delhi – 110003
- ✓ 2. DH – Law
3. All RDs (By Email): For necessary follow up with SPCBs/PCCs please


(Dinabandhu Gouda)

By Email/Speed Post

**NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH
FARIDKOT HOUSE, COPERNICUS MARG
NEW DELHI- 110001**

Date: - 06.06.2022

To

1. The Member Secretary, Andhra Pradesh Pollution Control Board (0866-2463204 membersecy@apcb.gov.in).
2. The Member Secretary, Central Pollution Control Board (011-22303655, mscb.cpcb@nic.in).
3. Collector & District Magistrate, Visakhapatnam, Andhra Pradesh (08912563121, collector_vspm@ap.gov.in).
4. Deputy Chief Inspector of Factories, Visakhapatnam, Andhra Pradesh (0891-2550294 & 9666169426 factoriesdepartmentvsp@gmail.com, dcifvskp@gmail.com, dcifvsp@gmail.com)
5. Brandix Apparel India (Porus Laboratories Private Limited) Unit-II, Plot # 7, BIAC SEZ, Mandal, Pudimadaka Rd, Atchutapuram, Andhra Pradesh- 531011, (09701363689, info@poruslabs.com)

Subject: - Notice of hearing in Suo Moto matter- **OA. No 448/2022**. In re: **“178 women workers fall ill after gas leak in Andhra’s Visakhapatnam”**, published in **Hindustan Times** dated 03rd June, 2022.

Sir/Madam,

Take notice that OA. No. **448/2022** (Copy enclosed) Titled **“178 women workers fall ill after gas leak in Andhra’s Visakhapatnam”**, will be taken up for hearing by the NGT through Physical Hearing (with Hybrid Option) on Wednesday the 06th July, 2022.

You are therefore requested to be present before the Bench through Physical Hearing (with Hybrid Option) alongwith your response.

Video conferencing shall be conducted through Cisco Webex Mobile/Desktop App. Link to join the conference shall be sent at your email IDs. If any report/document is to be filed, the same can be sent through email at judicial-ngt@gov.in.

Encl. as Above


Deputy Registrar